

**FIR No. 512/2019**  
**PS Ranhola**  
**State Vs. Ambika Prasad @ Pinta**  
**U/s 302/34 IPC**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri S.P. Kaushal, Ld. Counsel for the applicant/accused namely Ambika Prasad @ Pinta, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard.

Ld. Counsel for the applicant submits that he has not received the copy of reply of the bail application submitted by IO.

Ld. Addl. P.P. for the State submits that report of Inspector

  
02/7/2020

Contd...p/2

-2-

Sahi Ram dated 29.06.2020 is on record.

In the interest of justice, copy of the said reply of bail application be transmitted to the Ld. Counsel for the applicant electronically today itself. Reader to do the needful.

On request and in the interest of justice, put up for consideration of this bail application u/s 439 Cr.P.C. with file on 06.07.2020 through video conferencing, as prayed.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020

h

**FIR No. 258/2013**  
**PS Nangloi**  
**State Vs. Raj Kumar**  
**U/s 302/304B/120B/498A/34 IPC**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Sandeep Chaudhary, Ld. Counsel for the applicant/accused namely Raj Kumar, through video conferencing through CISCO Webex App. )

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App. L

This is an application for extension of interim bail. This is fresh application received today itself as reported by Reader of the Court.

Report of IO has not come yet.

Contd...p/2

02/7/2020

Heard.

Ld. Counsel for the applicant has submitted that applicant was admitted to interim bail vide order dated 06.06.2020 of the Ld. ASJ-03, Special Designated Court, West, Tis Hazari Courts, Delhi and interim bail was for a period of 30 days and the applicant has to surrender before the concerned Jail Superintendent on expiry of interim bail of 30 days or 07.07.2020 whichever is earlier.

Ld. Addl. P.P. for the State prays that report of IO may be called including the report whether the applicant is involved in any other criminal case or not during the period of interim bail.

Now put up for consideration of this application on 07.07.2020 through video conferencing. Meanwhile report of IO be called as prayed above.

Protection of interim bail to the accused/applicant Raj Kumar is available till 07.07.2020 on previous terms and conditions. Ordered accordingly. Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020



**FIR No. 643/2017  
PS Ranhola  
State Vs. Sudhir Tyagi  
U/s 302/34 IPC**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Deepak Sharma Ld. Counsel for the applicant/accused namely Sudhir Tyagi, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

This is an application u/s 439 Cr.P.C. for extension of interim bail which was granted vide order dated 08.06.2020 by the Ld. ASJ-03, Special Designated Court, West, Tis Hazari Courts, Delhi.

Reply of SI Amit Rathee dated 02.07.2020 has come.

Contd...p/2

A handwritten signature in blue ink, followed by the date '02/7/2020' written in blue ink.

Ld. Counsel for the applicant submits that the applicant is seeking extension of interim bail on medical ground of applicant.

In the reply of SI Amit Rathee it is mentioned that the documents regarding the medical / treatment of the applicant were not supplied, therefore, they could not be verified.

Ld. Addl. P.P. for the State prays that the Ld. Counsel for the applicant may be directed to supply those documents to the IO so that the same may be verified. It is also prayed that report of IO may be called regarding the involvement of the applicant in any other case during the period of interim bail already granted to him.

Ld. Counsel for the applicant submits that he shall supply the entire set of requisite documents to IO/SHO concerned, PS Ranhola. Same be supplied today itself.

IO is directed to verify the said documents and also report regarding the other involvement, if any, of the applicant in any other case during the period of interim bail.

Put up for consideration of this application through video conferencing on 07.07.2020 as prayed.

In the interest of justice, interim bail granted to the applicant vide order dated 08.06.2020 is hereby extended till next date

Contd....p/3

02/7/2020

subject to previous terms and conditions.

Ld. Counsel for the applicant has clarified that inadvertently due to typographical error in the order dated 08.06.2020 passed by the Ld. ASJ-03, Special Designated Court, West, Tis Hazari Courts, Delhi the name of the applicant is mentioned as Vivek, however, Vivek is not the accused in the present FIR. Ld. Counsel for the applicant has submitted that on the top of the order State Vs. Sudhir Tyagi is mentioned and the interim bail was granted to Sudhir Tyagi.

File is also available wherein as per charge there are four accused persons including Sudhir Tyagi, however, Vivek is not the accused.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020

**FIR No. 296/2016**  
**PS Paschim Vihar East**  
**State Vs. Dheeraj**  
**U/s 302/392/449/411/120-B/34 IPC**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Saurabh Duggal, Ld. Counsel for the applicant/accused namely Dheeraj, through video conferencing through CISCO Webex App.

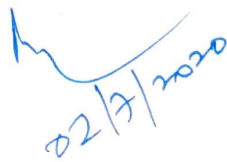
Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard on the application for extension of interim bail u/s 439 Cr.P.C. Reply of the said application has come.

Heard. Perused.

Ld. Counsel for the applicant has submitted that applicant

Contd....p/2

Handwritten signature and date: 02/7/2020



was admitted to interim bail vide order dated 01.06.2020 passed by the Ld. ASJ-03, Special Designated Court, West, Tis Hazari Courts, Delhi and interim bail so granted was for a period of 30 days. Ld. Counsel for the applicant has submitted that in view of the recommendations of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020 the interim bail may be extended for a period of 45 days. Ld. Counsel for the applicant has also relied upon order dated 22.06.2020 passed by the Hon'ble High Court of Delhi in W.P.(C). 3080/2020, titled as Court on its own motion Vs. Govt. of NCT of Delhi & Anr. and submitted that the interim bail may be extended.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submitted that the matter is not covered under the guidelines of the Hon'ble High Powered Committee of Hon'ble High Court as, apart from the Section 302 IPC, provisions of Section 392 IPC are also involved in this case. It is further submitted that applicant Dheeraj is the main accused in this case.

Ld. Counsel for the applicant has submitted that there is COVID-19 Pandemic now a days.

I have considered the rival submissions of both the sides and perused the material on record.

Handwritten signature and date: 02/7/2020

Contd....p/3



2018  
2018

9/8  
'8

In view of overall facts and circumstances and material on record and in the interest of justice, the interim bail of the applicant/accused Dheeraj is hereby extended till 31.07.2020 from the date of expiry of previous period of interim bail, on the previous terms and conditions.

The applicant shall surrender before the concerned Jail Superintendent immediately on expiry of said extended period of interim bail i.e. date of surrender is 01.08.2020 at 10:00 AM.

The applicant/accused shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the Government as per policy in respect of the prevention of COVID-19 Epidemic in letter and spirit.

The State shall be at liberty to move appropriate application for cancellation of interim bail as per law in case it is found that the applicant/accused has committed any offence during the period of interim bail. Application under consideration stands disposed off accordingly.

SHO, PS Paschim Vihar East shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

Application under consideration stands disposed off.

*h*  
*02/7/2020*

Contd....p/4

p

(10)

Final  
7/20

(10)

(10)

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020

h

**FIR No. 512/2019**  
**PS Ranhola**  
**State vs. Ranjeet**  
**U/s 302/34 IPC**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Santosh Kumar, Ld. Counsel for the applicant/accused namely Ranjeet through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard on the bail application u/s 439 Cr.P.C.

Ld. Counsel for the applicant has submitted that interim bail may be granted for any period which may be deemed fit.

Reply of Inspector Sahi Ram dated 02.07.2020 has come. Report of previous involvement has also come according to which the applicant is involved in many other criminal cases of different police stations.

*02/7/2020*

Contd....p/2

*1c*

*1c*

*1c*

*1c*

Ld. Counsel for the applicant has submitted that ground of interim bail is the illness of the wife of the applicant. He submits that applicant is having three minor children and applicant performed love marriage and is the sole bread earner of the family.

On the other hand Ld. Addl. P.P. for the State has strongly opposed the bail application under consideration on the ground that applicant has concealed the material facts regarding the previous dismissal of the interim bail application on similar ground.

Previous order dated 19.06.2020 passed on the interim bail application is before me. I have perused it. On the said date some other counsel Shri Kunal Manav, Ld. Counsel for the applicant Ranjeet appeared through CISCO Webex App.

me

2nd  
1st

me

me

Ld. Counsel for the applicant has submitted that he was not aware of the said dismissal and perhaps earlier application was dismissed.

In the application under consideration there is no whisper of dismissal of the previous bail application. Earlier order also reflects about the illness of the wife of the applicant. Said application was dismissed on merits. There are no change in circumstances.

In view of above facts and circumstances and considering

me  
02/7/2020

Contd...p/3

the material concealment on the part of the applicant and also considering the seriousness of the offence, I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020



**Crl. Rev. No. 96/2018**  
**Rashmi Raikhy Vs. The State**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent no.1 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for respondent no. 2.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

*02/07/2020*  
Contd....p/2

-2-

In the interest of justice, put up for appearance/ purpose already fixed on 20.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020

h

**C.A. No. 253/2019**  
**Vinod Kumar Vs. State**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.


Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose

Contd....p/2

  
02/7/2020

already fixed on 20.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020



**SC No. 58186/2016**  
**FIR No. 331/2016**  
**PS Anand Parbat**  
**State Vs. Dharam Singh @ Billa**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State(through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

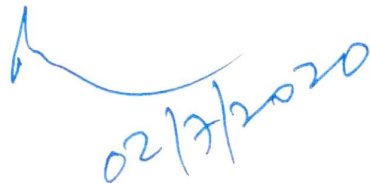
None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

A handwritten signature in blue ink, followed by the date '02/7/2020' written in the same ink.

Contd....p/2



In the interest of justice, put up for appearance/ same purpose on 20.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020

**SC No. 344/2018**

**FIR No. 343/2017**

**PS Mundka**

**State Vs. Pritam @ Sonu @ Bijli etc.**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

  
02/07/2020

Contd...p/2

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 20.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020

**SC No. 463/2019**  
**FIR No. 156/2019**  
**PS Mundka**  
**State Vs. Viraj Raj**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

  
02/07/2020 Contd....p/2



In the interest of justice, put up for appearance/ same purpose on 20.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020



**Crl. Rev. No. 259/2019**  
**Rachna Khanna Vs. State & Ors.**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent no.1 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for remaining respondents.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

Handwritten signature and date: 02/7/2020

Contd....p/2

In the interest of justice, put up for appearance/ purpose already fixed on 20.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020

**SC No. 56871/2016**  
**FIR No. 429/2015**  
**PS Mundka**  
**State Vs. Suraj & Anr.**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

A handwritten signature in blue ink, appearing to be '02/7/2020' with a flourish above it.

Contd...p/2

-2-

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 20.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020

h



**SC No. 318/2017**  
**FIR No. 41/2017**  
**PS Paschim Vihar**  
**State Vs. Rahul Kumar**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this

 Contd...p/2  
02/7/2020

case.

In the interest of justice, put up for appearance/ P.E. on 20.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020

h

**SC No. 173/2018**  
**FIR No. 366/2017**  
**PS Mundka**  
**State Vs. Vikram Singh etc.**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State(through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

*02/7/2020*

Contd...p/2

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 28.07.2020 as the matter pertains to senior citizen. However, the regular dates in other cases are of later part of August, 2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020



**SC No. 58225/2016**  
**FIR No. 645/2016**  
**PS Nihal vihar**  
**State Vs. Shivam**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

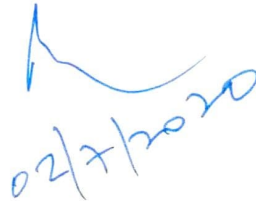
None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

  
02/7/2020

Contd...p/2

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 20.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020

**SC No. 58081/2016**  
**FIR No. 213/2016**  
**PS Moti Nagar**  
**State Vs. Tarun @ Rinku etc.**

02.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this

  
02/07/2020

Contd...p/2

case.

In the interest of justice, put up for appearance/ P.E. on 20.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
02.07.2020

h